

[Mr. Speaker]

pect the Minister later on, after seeing the judgment, to say something about it. A copy of the judgment will come. It is a matter of a few hours or one or two days, whatever it is. The judgment must be seen. I have already said on that day that after the judgment is given, we shall examine this case. I shall look into it and give my ruling after I hear the Government, the Home Minister and the Law Minister. As I said, we should not take it as Mr. Madhu Limaye's case at all. We should take it as a case of the hon. Member of this House to whichever party he may belong. There are different Governments belonging to different parties in different States. We shall see what we should do in the matter. The Papers to be laid.

12 51 hrs.

PAPERS LAID ON THE TABLE

Report of Railway Accidents Inquiry Committee

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI R. L. CHATURVEDI) : On behalf of Shri C.M. Poonacha, I beg to lay on the Table a copy of the Report of the Railway Accidents Inquiry Committee, 1968—Part I. [Placed in Library. See No. LT-2462/68]

Export of Minerals and Ores Amendment Rules

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : On behalf of Shri Dinesh Singh, I beg to lay on the Table a copy of the Export of Minerals and Ores—Group II (Inspection) Amendment Rules, 1968, published in Notification No. S. O. 3978 in Gazette of India, dated the 12th November, 1968, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library. See No. LT-2460/68].

Cotton Textile Companies (Amendment) Rules Notification under Forward Contracts (Regulation) Act etc.

SHRI MOHD. SHAFI QURESHI : I beg to lay on the Table—

(1) A copy of the Cotton Textile

Companies (Management of Undertakings and Liquidation or Reconstruction) (Amendment) Rules, 1968, published in Notification No. G. S. R. 1918 in Gazette of India dated the 2nd November, 1968, under sub-section (2) of section 10 of the Cotton Textile Companies (Management of Undertakings and Liquidation or Reconstruction) Act, 1967. [Placed in Library. See No. LT-2461/98].

(2) A copy of Notification No. S. O. 4098 (English version) and S. O. 4099 (Hindi version) published in Gazette of India, dated the 15th November, 1968, issued under section 5 of the Forward Contracts (Regulation) Act, 1952. [Placed in Library. See Nos. LT-2456 and LT-2457/68].

(3) A copy each of the following Notifications under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951 :

(i) S. O. 3246 published in Gazette of India dated the 14th September, 1968. [Placed in Library, See No. LT-2463/68].

(ii) S. O. 3746 published in Gazette of India dated the 26th October, 1968, containing corrigendum to S. O. 3246 published in Gazette of India, dated the 14th September, 1968. [Placed in Library. See No. LT-2464/68].

(4) A copy of the Audited Accounts of the Central Silk Board for the year 1966-67. [Placed in Library. See No. LT-2458/68].

(5) A copy of the Annual Report of the Central Silk Board for the year 1967-68. [Placed in Library. See No. LT-2459/68].

12.52 hrs.

STATEMENT RE. THREATENED STRIKE BY LIC EMPLOYEES

MR. SPEAKER : Shri Morarji Desai.